

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1066
ANSWERED ON:11.12.2013
CASES PENDING WITH CIC
Jindal Shri Naveen

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether a huge number of appeals/complaints are pending with the Central Information Commission (CIC);
- (b) if so, the number of appeals/complaints received, disposed off and pending with the CIC during the last three years and the current year, year- wise and ministry/department-wise;
- (c) whether the Government has reviewed CIC's sanctioned strength of employees and other resources at CIC's disposal to effect speedy disposal of cases and strengthen the implementation of the Right to Information Act, 2005;
- (d) if so, the details thereof and the Government's reaction in this regard; and
- (e) the steps taken by the Government to assist CIC in expediting the disposal of pending cases?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) & (b): The Central Information Commission has informed pendency of around 2 4800 appeals/complaints as on 30.11.2013. Year-wise break up of number of appeals/complaints received, disposed off and pending before the Central Information Commission is as under:

Year	Received	Disposed off	Pendency as on 1st April
2010-11	28875	24071	17046
2011-12	33922	23122	27856
2012-13	28801	24550	22607
2013-14	As on 30.11.2013 pendency of cases is around 24800		

#includes 9500 cases of appeal/complaint as provisionally registered as on 29.02.2012. Reconciliation of the pendency figure was carried out and after reconciliation, the pendency figure was revised by the Central Information Commission in January, 2013.

The Central Information Commission does not maintain Ministry/Department wise pendency of appeals/complaints.

(c) to (e): At the time of the constitution of the Central Information Commission 68 posts were created in 2005. In 2007, the posts were enhanced to 106 and later to 116 in 2008. The Staff Inspection Unit of the Department of Expenditure in 2010 assessed the requirement of posts as 154 and after detailed consultation with the Department of Expenditure, keeping in view the recommendations of the SIU, 160 posts had been sanctioned in 2011.

Further, Central Information Commission has been granted autonomy in recruitment of staff. Recruitment Rules (RRs) have been notified for all the 14 categories of posts in the Central Information Commission. The Commission is in the process of making appointment to the various posts.

In addition to the above, Government has appointed five more Information Commissioners in the Central Information Commission w.e.f. 22nd November, 2013.

The Government has also taken several steps like issue of guidelines for the Central Public Information Officers and First Appellate Authorities enabling them to supply information/ dispose off first appeal effectively resulting into less number of appeals to the Commission. The Commission on its part launched special drive to clear the pendency of appeals/complaints.